

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting scheduled for 01.08.2013 but actually held on 12.08.2013

The meeting No.18/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was scheduled for 01.08.2013 but actually held on 12.08.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.17/AM-14, dated 25.07.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 25.07.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.18/AM-14 dated 01.08.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 18/84-ALC3/2013

MEETING DATE : 01.08.2013

1	Case No.: 9/9/84-ALC3/2013	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Rejected
	HQ File :01/84/050/00040/AM14/	RLA File :05/24/040/00013/AM14/	Lic.No/Date:0510352369 25.04.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 18.06.2013 so far. In view of above,			

the Committee was unable to finalise the norms and constrained to reject the case.
RLA may take suitable consequential action accordingly.

2	Case No.: 4/14/84-ALC3/2013	Party Name: GAJANANYA SILK FABRICS	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00075/AM14/	RLA File :07/24/040/00015/AM14/	Lic.No/Date:0710095279 09.05.2013	Defer Date: 05.09.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to send an e-mail reminder to the applicant firm for submission of the requisite information/details for consideration of the proposal. The case stands for re-listing on 05.09.2013.			

3	Case No.: 5/14/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00076/AM14/	RLA File :07/24/040/00035/AM14/	Lic.No/Date:0710095283 09.05.2013	Defer Date: 29.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and handed over the fresh documents received from applicant firm, in original, for their examination and comments.. It was decided to await the same and defer the case for re-listing on 29.08.2013.			

4	Case No.: 2/10/84-ALC3/2013	Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00047/AM14/	RLA File :04/24/040/00022/AM14/	Lic.No/Date:0410146080 13.05.2013	Defer Date: 29.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.08.2013.			

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Case No.:2/14/84-ALC3/2013	Party Name: SHRIJEE LIFESTYLE PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved	
HQ File :01/84/050/00073/AM14/	RLA File :03/95/040/00106/AM14/	Lic.No/Date:0310734076 13.05.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Spun Polyester Voile printed fabric, GSM-62+/-10%, width-57/58”	84,113 Meter	100% Spun Polyester Grey Voile 50x50 66x60 fabric, GSM-62+/-10%, width-61”	85,795 Meter (including 2% wastage)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/9/84-ALC3/2013	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
HQ File :01/84/050/00037/AM14/	RLA File :05/24/040/00031/AM14/	Lic.No/Date:0510354031	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.09.2013.

Case No.:5/18/84-ALC3/2013

Party Name: RELIANCE INDUSTRIES LTD.

Meet No/Date:18/84-ALC3/2013
01.08.2013

Status:
Approved

HQ File :01/84/050/00126/AM14/

RLA File :03/95/040/00171/AM14/

Lic.No/Date:0310737299
12.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Grey/Draw Texturised Filament Yarn/Texturised Filament Yarn	10,000.000 M.T.	Reformate	8950.050 M.T.
			Acetic Acid	929.200 M.T.
			Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.
			Sodium Hydroxide	74.330 M.T.
			Molecular Sieves	0.240 M.T.
			Activated Alumina	0.120 M.T.
			Antifoam (Pluronic PE 10-100)	0.010 M.T.

Activated Carbon	0.140 M.T.
Titanium Dioxide	34.130 M.T.
Antimony Trioxide	6.160 M.T.
Dowtherm	50.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/18/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
HQ File :01/84/050/00127/AM14/	RLA File :03/95/040/00186/AM14/	Lic.No/Date:0310737296 12.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Grey/Draw Texturised Filament Yarn/Texturised Filament Yarn	10,000.000 M.T.	Reformate	8950.050 M.T.
			Acetic Acid	929.200 M.T.
			Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.

Sodium Hydroxide	74.330 M.T.
Molecular Sieves	0.240 M.T.
Activated Alumina	0.120 M.T.
Antifoam (Pluronic PE 10-100)	0.010 M.T.
Activated Carbon	0.140 M.T.
Titanium Dioxide	34.130 M.T.
Antimony Trioxide	6.160 M.T.
Dowtherm	50.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/18/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
HQ File :01/84/050/00122/AM14/	RLA File :03/95/040/00140/AM14/	Lic.No/Date:0310738079 18.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple Fibre/ Polyester Tow/ Polyester Tops/ Polyester Spun Yarn (PTA Route)	15,000.000 M.T.	Reformate	13,292.160 M.T.
			Acetic Acid	1380.000 M.T.
			Catalyst T8P	1.380 M.T.
			Cobalt Acetate	20.700 M.T.
			Manganese Acetate	63.480 M.T.
			Hydro-Bromic Acid	5.520 M.T.

			Naphtha	349.215 M.T.
			Titanium Dioxide	55.800 M.T.
			Antimony Trioxide	10.050 M.T.
			Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI	82.500 M.T.
			Spin finish oil	167.250 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:3/18/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved	
HQ File :01/84/050/00124/AM14/	RLA File :03/95/040/00058/AM14/	Lic.No/Date:0310738347 20.06.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple Fibre/ Polyester Tow/ Polyester Tops/ Polyester Spun Yarn (PTA Route)	10,000.000 M.T.	Reformat	8861.440 M.T.
			Acetic Acid	920.000 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.800 M.T.
			Manganese Acetate	42.320 M.T.
			Hydro-Bromic Acid	3.680 M.T.
			Naphtha	6263.810 M.T.
			Titanium Dioxide	37.200 M.T.

		Antimony Trioxide	6.700 M.T.
		Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI)	55.00 M.T.
		Spin finish oil	111.500 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:2/18/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved	
HQ File :01/84/050/00123/AM14/	RLA File :03/95/040/00213/AM14/	Lic.No/Date:0310738763 24.06.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Filament Yarn	6000.000 M.T.	Reformate	5316.864 M.T.
			Acetic Acid	552.000 M.T.
			Catalyst T8P	0.552 M.T.
			Cobalt Acetate	8.280 M.T.
			Maganese Acetate	25.392 M.T.
			Hydro-Bromic Acid	2.208 M.T.
			Sodium Hydroxide	44.160 M.T.
			Methanol	12.696 M.T.
			Naphtha	3618.600 M.T.

Spin finish oil	50.400 M.T.
Titanium Dioxide	24.600 M.T.
Antimony Trioxide	1.800 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/18/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
HQ File :01/84/050/00125/AM14/	RLA File :03/95/040/00208/AM14/	Lic.No/Date:0310738983 25.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple Fibre/ Polyester Tow/ Polyester Tops/ Polyester Spun Yarn (PTA Route)	5000.000 M.T.	Reformate	4430.720 M.T.
			Acetic Acid	460.000 M.T.
			Catalyst T8P	0.460 M.T.
			Cobalt Acetate	6.900 M.T.
			Manganese Acetate	21.160 M.T.
			Hydro-Bromic Acid	1.840 M.T.
			Naphtha	3131.905 M.T.
			Titanium Dioxide	18.600 M.T.
			Antimony Trioxide	3.350 M.T.
			Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI)	27.500 M.T.

		Spin finish oil	55.750 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	Case No.:10/18/84-ALC3/2013	Party Name: DHRUV GLOBALS LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00131/AM14/	RLA File :05/23/040/00132/AM14/	Lic.No/Date:0510358621 03.07.2013	Defer Date: 12.09.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given sample and measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 12.09.2013.			

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Case No.:12/18/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved	
HQ File :01/84/050/00133/AM14/	RLA File :05/24/040/00108/AM14/	Lic.No/Date:0510358620 03.07.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress (Shell Upper Body) in 100% Polyester solid dyed fabric, GSM-84+/-10% & (Shell Lower Body) in 100% Polyester knit for jacquard feather lurex fabric, GSM-120+/-10% with indigenous lining, Style No.684783	10,460 Nos.	100% Polyester solid dyed fabric, GSM-84+/-10%	5855 Sq. meter
			100% Polyester knit for jacquard feather lurex fabric, GSM-120+/-10%	9707 Sq. meter

2.	Girls Dress in 64% Polyester 34% Rayon 2% Spandex solid dyed woven fabric, GSM-380+/-10% with indigenous lining, Style No.684760	4550 Nos.	64% Polyester 34% Rayon 2% Spandex solid dyed woven fabric, GSM-380+/-10%	5899 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

15	Case No.:7/18/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00128/AM14/	RLA File :04/24/040/00049/AM14/	Lic.No/Date:0410147786 04.07.2013	Defer Date: 05.09.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 05.09.2013.			

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Case No.:11/18/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved	
HQ File :01/84/050/00132/AM14/	RLA File :05/24/040/00089/AM14/	Lic.No/Date:0510358862 04.07.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Polyester knitted net fabric (Upper portion), GSM-60+/-10% and 100% Polyester P/L woven (Lower portion) with lining, Style: LAURIE	15, 293 Nos.	100% Polyester net fabric dyed with flock dot design, GSM-60+/-10%, width-57/58”	11,470 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:9/18/84-ALC3/2013	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00130/AM14/	RLA File :56/24/040/00011/AM14/	Lic.No/Date:5610002442 08.07.2013	Defer Date: 12.09.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.			

18	Case No.:8/18/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
	HQ File :01/84/050/00129/AM14/	RLA File :05/23/040/00148/AM14/	Lic.No/Date:0510359660 12.07.2013	Defer Date: 12.09.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.			

MANUAL AGENDA CASE

(19)

Case No.210	M/s Bharat Tissues Pvt. Ltd., Bangalore
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/481/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710093699 dated 13.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(20)

Case No.211	M/s E.I. Dupont India Pvt. Ltd., Madurai
NC 18/AM-14, dt. 01.08.2013	File No.01/84/162/065/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.3510041093 dated 23.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given manufacturing process alongwith justification for wastage claimed of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 12.09.2013.

(21)

Case No.212	M/s Lavino Kapur Cotton Pvt. Ltd., Mumbai
NC 18/AM-14, dt. 01.08.2013	File No.01/84/162/103/AM-07/DES-V
Modification of SION K-103 for Absorbent Cotton and K-104 for Absorbent Uncarded Cotton against import of Raw Cotton and for retrospective application for fixation of ad-hoc norms.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and does not found any justification to consider the proposal further. However, the Committee after deliberations has decided to send a letter to Textile Commissioner, Mumbai for submission of fresh report in this case.

(22)

Case No.213	M/s Bharat Fashions & Apparels, Bangalore
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/021/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0710094612 dated 03.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(23)

Case No.214	M/s Fashion Accessories, Gurgaon
NC 18/AM-14, dt. 01.08.2013	File No.01/84/171/038/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510345222 dated 08.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Guest Towels made of 100% Linen woven fabric, GSM-165+/-10%, Size-15"x22"	5000 Set	100% Linen woven fabric, GSM-165+/-10%, width-54"	0.64 Sq. meter per piece
2.	Sham made of 100% Linen woven fabric, GSM-165+/-10%, Size-20"x32"	10,500 Nos.	100% Linen woven fabric, GSM-165+/-10%, width-52"	1.06 Sq. meter per piece
3.	Runner made of 100% Linen woven fabric, GSM-165+/-10%, Size-18"x108"	800 Nos	100% Linen woven fabric, GSM-165+/-10%, width-52"	1.83 Sq. meter per piece
4.	Sham made of 100% Linen	5250 Nos.	100% Linen woven fabric,	1.46 Sq.

woven fabric, GSM-165+/-10%, Size-20"x42"	GSM-165+/-10%, width- 54"	meter per piece
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.215	M/s Superhouse Ltd., Kanpur
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/123/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610027351 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/88/2013-14/Hosy., dated 30.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Nylon with PU coated woven texturised dyed fabric, GSM-135+/-10%, 100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10% and 100% Polyester knitted fleece fabric, GSM-210+/-10%, Style-Alpine	2500 Nos.	100% Nylon with PU coated woven texturised dyed fabric, GSM-135+/-10%, width-57-58"+/-10%	4.35 Sq. meter per piece
			100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10%, width-58/59"+/-10%	1.62 Sq. meter per piece
			100% Polyester knitted fleece fabric, GSM-210+/-10%, width-58/59"+/-10%	0.88 Sq. meter per piece
2.	Junior Jacket made of 100% Nylon with PU coated woven texturised dyed fabric, GSM-	700 Nos.	100% Nylon with PU coated woven texturised dyed fabric, GSM-135+/-10%, width-57-	3.85 Sq. meter per piece

	135+/-10%, 100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10% and 100% Polyester knitted fleece fabric, GSM-210+/-10%, Style-HELSINKI		58"+/-10%	
			100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10%, width-58/59"+/-10%	1.26 Sq. meter per piece
			100% Polyester knitted fleece fabric, GSM-210+/-10%, width-58/59"+/-10%	0.70 Sq. meter per piece
3.	Ladies Jacket made of 100% Polyester woven coated texturised dyed fabric, GSM-155+/-10%, 100% Nylon Taffeta texturised dyed fabric, GSM-60+/-10% & 100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10%, Style- Ex Columbia	1280 Nos.	100% Polyester woven coated texturised dyed fabric, GSM-155+/-10%, width-57/58"+/-10%	5.00 Sq. meter per piece
			100% Nylon Taffeta texturised dyed fabric, GSM-60+/-10%, width-57/58"+/-10%	1.75 Sq. meter per piece
			100% Polyester Taffeta woven texturised dyed fabric, GSM-60+/-10%, width-58/59"+/-10%	3.95 Sq. meter per piece
4.	Ladies Jacket made of 100% Polyester knitted fleece dyed fabric, GSM-280+/-10%, Style-DERVOCK	900 Nos.	100% Polyester knitted fleece dyed fabric, GSM-280+/-10%, width-63-64"+/-10%	2.40 Sq. meter per piece
5.	Ladies Jacket made of 100% Polyester Microfibre PU coated woven texturised dyed fabric, GSM-130+/-10%, Style-DERVOCK	1855 Nos.	100% Polyester Microfibre PU coated woven texturised dyed fabric, GSM-130+/-10%, width-57-58"+/-10%	3.19 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.216	M/s Grindwell Norton Ltd. or M/s Grindwell Norton International Ltd., Bangalore
NC 18/AM-14, dt. 01.08.2013	File No.01/84/162/499/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0710090486 dated 30.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.08.2013.

Outside agenda case

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(26)

Case No.3	M/s Neo Corp International Ltd., Pithampur
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/380/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 5610001483 dated 09.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.37/AM-13, dated 20.12.2012, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky white Neocon Brand	25,00,000 Kgs.	P.P. Granules	23,29,250 Kgs.
			LLDPE Granules	2,06,250 Kgs.
			Additive Master Batch U.V. Stabilizer	55,000 Kgs.
			Ethyl Vinyl Acetate	1,32,000 Kgs.
			Additive coloured Master Batch	27,500 Kgs.
			P.P. Granules for packing	As per packing

		material	policy
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.4	M/s Neo Corp International Ltd., Pithampur
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/374/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 5610001452 dated 03.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.37/AM-13, dated 20.12.2012, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky white Neocon Brand	5,88,000 Kgs.	P.P. Granules	5,47,840 Kgs.
			LLDPE Granules	48,510 Kgs.
			Additive Master Batch U.V. Stabilizer	12,936 Kgs.
			Ethyl Vinyl Acetate	31,046 Kgs.
			Additive coloured Master Batch	6468 Kgs.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
